

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5383/2015

(Arising out of impugned final judgment and order dated 19/09/2014 in WP No. 628/2001 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

RAJENDRA PRASAD MISHRA AND ORS.

Petitioner(s)

VERSUS

BRIJENDRA AND ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to file lengthy list of dates and interim relief and office report)

Date : 16/03/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Dhruv Mehta, Sr.Adv.
 Ms. Gopashree Raman, Adv.
 Mr. M. P. Shorawala,Adv.

For Respondent(s) Mr. Satpal Singh,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable in four weeks.

(USHA BHARDWAJ)
AR-CUM-PS

(SAROJ SAINI)
COURT MASTER